

4.
PT-69/97 in
MA-812/97
OA-2266/96

4.7.1997

Present : Shri H. K. Gangwani, counsel for the applicant.

Shri P. S. Mahendru, counsel for the respondents.

Heard the learned counsel for parties. Without seeking prior permission as per the proviso to rule 6 (1) of the CAT (Procedure) Rules, 1987, OA-2266/96 was filed by the applicant with the Registrar of the Principal Bench instead of filing it at the Alalabad Bench, within the jurisdiction of which the cause of action is said to have arisen. After having already filed the application, no question of seeking a permission to file the application at the Principal Bench arises, as provided under the proviso to rule 6 (1). Unless the application is entertained or allowed to be filed here, no question of making any order of retention by an effective order of transfer under Section 25 arises. Accordingly, the application for transfer is rejected. The O.A. may be returned for presentation to the proper Bench in accordance with law.

KM

(K. M. Agarwal)
Chairman